ALLEVIATION (SHRI JAGMOHAN): (a) and (b) The Ministry of Urban Development and Poverty Alleviation has been implementing the Swarna Jayanti Shahari Rojgar Yojana (SJSRY) with effect from 1.12.1997 on an all India basis for the benefit of urban poor. This Programme seeks to provide gainful employment to the urban unemployed or underemployed poor through ecouraging the setting up of self-employment ventures or provision of wage employment by utilising their labour for construction of socially and economically useful public assets. This programme targets the urban poor who have read upto 9th class and are living below the poverty line, as defined from time to time.

- (c) Slate Specific poverty lines at 1996-97 prices, as circulated by the Planning Commission, have been made applicable since September, 1997.
- (d) The Planning Commission have informed that they have received representations from the State Governments of Andhra Pradesh, Karnataka and Orissa in the matter of choice of the methodology of estimation of poverty.
- (e) The Planning Commission have informed that, after careful consideration of representations, they have decided to continue with the existing methodology.

## Regularisation of illegal constructions

- † 925. PROF. RAM GOPAL YADAV: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:
- (a) whether Government have decided to regularise illegal constructions and encroachments against every order issued by the Supreme Court/High Court regarding illegal construction and encroachments; and
- (b) if not, whether Government would like to clear the position regarding illegal construction and encroachment?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) and (b) Government have not received any order issued by the Supreme Court/High Court to regularise illegal constructions and encroachments. Action against illegal constructions and encroachments is taken as per the relevant laws. Such actions include cancellation of lease (in case of leased properties), prosecution, imposing penalties, sealing and demolition.

<sup>†</sup> Original notice of the Question was received in Hindi.